

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 126/MP/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Gujarat Industries Power Company Limited (GIPCL)

Respondents : Western Regional Load Despatch Centre (WRLDC) and Ors.

Date of Hearing : 19.4.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Venkatesh, Advocate, GIPCL
Shri Suhael Buttan, Advocate, GIPCL
Ms. Priya Bansal, Advocate, GIPCL
Shri Nikunj Bhatnagar, Advocate, GIPCL
Shri Sitesh Mukherjee, Advocate, WRLDC
Ms. Abhiha Zaidi, Advocate, WRLDC
Ms. Swapna Seshadri, Advocate, GUVNL
Ms. Kriti Soni, Advocate, GUVNL
Ms. Aishwarya Subramani, Advocate, GUVNL
Shri Gajendra Vasava, WRLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking intervention of this Commission to pass appropriate directions to set aside the letter dated 20.12.2023 and e-mail dated 26.12.2023 issued by Respondent No.1, WRLDC to the Petitioner by which WRLDC restricted the schedule of the Solar Park developed and operated by Respondent No.3, Gujarat Power Corporation Limited to 492 MW and directed the Solar Power Developers, including the Petitioner not to inject more than 492 MW cumulatively. Learned counsel submitted that vide order dated 20.2.2024 in IA No. 6/2014 in Petition No. 13/MP/2024 and IA No.12/2024 in Petition No. 39/MP/2024, the Commission has already stayed the operation of the letter dated 20.12.2023 and the email dated 26.12.2023 issued by the WRLDC qua the Petitioner therein. Learned counsel further submitted that the present matter, being identical to these matters, may be listed along with these matters on 6.6.2024.

2. Learned senior counsel for Respondent, WRLDC, accepted the notice and sought liberty to file a reply in the matter.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.

4. The Petitioner to file the following information on an affidavit within 3 weeks:

(a) What action has been taken to comply with its undertaking dated 6.8.2021?

(b) What actions have been taken by the Petitioner to comply with the non-compliances observed by the WRLDC letter dated 23.3.2023?

(c) The *present* status of installation of the additional reactive power devices to comply with the provisions of the CEA (technical Standards of Connectivity to the Grid) Regulations and its Amendments.

5. The Petition will be listed for the hearing along with Petition Nos. 13/MP/2024 and 39/MP/2024 on **6.6.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)